

**BEFORE THE AJUDICATING AUTHORITY  
NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD  
Court 2**

**C.P.(I.B) No. 618/NCLT/AHM/2019**

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH  
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 10.06.2020**

Name of the Company: SBS Transworld Pvt Ltd  
V/s  
Dhanurdhar Processors Pvt Ltd

Section : Section 9 of the Insolvency and Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.


2.

**ORDER  
(through video conferencing)**

Learned Lawyer for the Petitioner is present and submitted that an application under Section 9 against the same Corporate Debtor has already been admitted on 05.06.2020 by Court No.1 in CP(IB) No. 357/2018.

In view of that the instant application is dismissed as infructuous.

Petitioner is at liberty to file his claim before the IRP.

  
**MANORAMA KUMARI  
(MEMBER JUDICIAL)**

Dated this the 10th day of June, 2020